

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2432**

TO BE ANSWERED ON THE 03RD DECEMBER, 2019/AGRAHAYANA 12, 1941 (SAKA)

CASES FILED UNDER TRIPLE TALAQ LAW

2432. SHRI VENKATESH NETHA BORLAKUNTA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the number of cases filed under the new triple talaq law in the country;**
- (b) the details of the number of cases solved, State-wise in this regard;**
- (c) the justice being provided to the Muslim women under this law since its implementation, State-wise; and**
- (d) the steps being taken by the Government to implement the law strictly in the country?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) National Crime Records Bureau (NCRB) collects and publishes Statistics on crime in its report 'Crime in India'. NCRB has published Crime in India report for the year 2017. Data on violations under the Muslim women (Protection of Rights on Marriage) Act, 2019 has not been published in Crime in India 2017 report, since the said act has come into force subsequently.

(b) Does not arise in view of reply to part (a) above.

(c) & (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The State Governments are competent to deal with offences under the extant provisions of laws including the Muslim Women (Protection of Rights on Marriage) Act, 2019.